

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2026

ANSWERED ON:22.11.2010

DISTRIBUTION OF LAND

Azad Shri Kirti (Jha);Gangaram Shri Awale Jaywant;Naranbhai Shri Kachhadia;Sainuji Shri Kowase Marotrao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has taken or proposes to take any steps to implement the Land Reforms Act effectively and distribute the surplus land to the poor particularly people of Scheduled Castes (SCs), and other Backward Classes (OBCs) and to provide facilities to the landless labourers from their own union/organizations to safeguard their interest;

(b) if so, the details thereof, State wise;

(c) if not, the reasons thereof; and

(d) the land allotted to the landless poor during the last three years and the current year, State-wise?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. The State Governments/UT Administrations have been requested from time to time for distribution of ceiling surplus land to the eligible rural poor.

(b) Based on information received from States/UTs the details of ceiling surplus land distributed State-wise is indicated in Annexure-I.

(c) In view of (b) above question does not arise.

(d) Based on the information received from States/UTs the details of ceiling surplus land allotted State-wise during the last three years and current year are indicated in Annexure-II.